

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED

S. No	PARTICULARS	DETAILS
(1)	(2)	(3)
1	Name of the corporate debtor	Viaromanaa Fashions (India) Private Limited
2	Date of incorporation of corporate debtor	11-10-2011
3	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U19115MH2011PTC222895
5	Address of the registered office and principal office (if any) of corporate debtor	321, 322, A-2, Shah & Nabar Industrial Estate, Sitaram Jadhav Marg, Lower Parel, Mumbai - 400013
6	Date of closure of Insolvency Resolution Process	02-06-2026
7	Liquidation commencement date of corporate debtor	02-06-2026 (*)
8	Name and registration number of the insolvency professional acting as liquidator	Chetan T Shah; IBBI Regn no: IBBI/IPA-001/IP-P00026/2016-17/10059
9	Address and e-mail of the liquidator, as registered with the Board	Office No.3, Wing-A, Satyam Shopping Centre, M. G. Road, Ghatkopar, Mumbai – 400077; chetantshah@hotmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Office No.3, Wing-A, Satyam Shopping Centre, M. G. Road, Ghatkopar, Mumbai – 400077; liquidation.viaromanaa@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Viaromanaa Fashions (India) Private Limited on 02-06-2026 [(*) – Change of Liquidator appointment order received on 04-07-2026]



Name and signature of liquidator : Chetan T Shah
Date and place : 05-07-2026; Mumbai

PUBLIC NOTICE

PLEASE TAKE NOTICE that, Mrs. Yasmin J. Ghaswala and Mr. Jimmy B. Ghaswala ("Owners") are members of Banoo Mansion Co-operative Society Ltd. holding 5 fully paid up shares and as such are the Owners of Flat No. B-3 (North Side Flat) on the 1st Floor of "B" Wing (outhouse) of Banoo Mansion, 619, Parsi Colony, Dadar, Mumbai- 400014 and more particularly described in the Schedule hereunder written (hereinafter collectively referred to as the "said Premises"). Our clients, Mr. Rohin Dara Padgiwala and Mrs. Niloufer Rohin Padgiwala, are desirous of investigating and verifying the title of the Owners in respect of the said Premises with a view to considering a proposed transaction in relation thereto. Pursuant to and in accordance with the instructions received from our said clients, we are issuing this Public Notice and investigating the title of the Owners to the said Premises. Any person/entity having or claiming any share, right, title, claim, objection, benefit, against or to the said Premises described in the Schedule hereunder written either by way of inheritance, share, sale, mortgage, charge, trust, loans, exchange, gift, lease, sub-lease, lien, license, possession, right of pre-emption, statutory attachment or encumbrance or any other arrangement or any other agreement of any nature whatsoever or other disposition or under any decree, order or award passed or otherwise howsoever are hereby required to make the same known in writing to the undersigned along with supporting documentary evidence duly notarized at our address at 2nd Floor, Rajabhadur Mansion, 28, Mumbai Samachar Marg, Fort, Mumbai- 400 023 and/or by email at legal@ppmmandco.com within a period of 10 (Ten) days from the date hereof failing which, any and all the claims and/or demands or objections if any, shall be deemed to have been waived and abandoned for which neither we nor our clients will be responsible.

SCHEDULE OF THE SAID PREMISES

5 fully paid up shares of Rs. 50 each, bearing distinctive Nos. 36 to 40 (both inclusive) comprised in Share Certificate No. 8 issued by Banoo Mansion Co-operative Society Ltd. and consequential thereto the right to use, own, occupy and hold Flat No. B-3 (North Side Flat) admeasuring about 365.33 sq. ft. carpet area on the 1st floor of "B" Wing (outhouse) of the building known as "Banoo Mansion" constructed on the piece and parcel of land bearing survey No. 1175 (part) and Cadastral Survey No. 625/10, Matunga Division assessed by the Municipality under F Ward No. 7141 [3], Street No. 708 B and situated at 619, Parsi Colony, Dadar, Mumbai- 400014.

For **PRAVIN MEHTA AND MITHI & CO.**
Sd/- **KALPESH MEHTA (PARTNER)**

Place : Mumbai Date : 07.07.2026

PUBLIC NOTICE

Notice is hereby given that the original Deed of Assignment dated 16th November, 2011, executed between Mr. Niyaz Ahmed Fateh Bahadur Khan, Mr. Thadomal Santomal Khageja, Mrs. Hemabai Thadomal Khageja, whereby the said Mr. Niyaz Ahmed Fateh Bahadur Khan assigned and transferred the leasehold rights in respect of Shop-cum-Godown No. L-22 to Mr. Thadomal Santomal Khageja and Mrs. Hemabai Thadomal Khageja, confirmed the said transfer in their favour, has been lost/misplaced and is not traceable. The said Deed of Assignment was duly registered on 16th November, 2011 under Registration Serial No. TNN-3-8674-2011. A police complaint regarding the loss of the aforesaid original document has been lodged at the APMC Police Station, Navi Mumbai bearing Last Property Registration Number 1065/2026. All persons, banks, financial institutions, or any other authority having any claim, right, title, interest, objection, lien, charge, encumbrance, or demand of whatsoever nature in respect of the said property or any part thereof are hereby called upon to notify the undersigned in writing, together with documentary evidence in support of such claim, within 14 (Fourteen) days from the date of publication of this Notice. Failing which, it shall be presumed that no person has any claim or interest in the said property, and any transaction in respect thereof shall be completed without any further reference to such claim(s), if any, and the same shall be deemed to have been waived and/or abandoned.

SCHEDULE OF PROPERTY

Shop-cum-Godown No. L-22, together with all leasehold rights appurtenant thereto, situated at APMC Masala Market, Sector-19, Vashi, Navi Mumbai, together with all rights, easements and appurtenances attached thereto.

Sd/- Mr. Thadomal Santomal Khageja and Mrs. Hemabai Thadomal Khageja
B-201, Swarna CHS, Sector-07, Kharghar, Navi Mumbai -410210
Date: 07.07.2026
Place: Navi Mumbai

Thane Municipal Corporation, Thane
PUBLIC WORKS DEPARTMENT
TENDER NOTICE

On line tender is invited Making Newly Kiosk Stall in Thane Municipal Corporation Sector For Disabled Persons Business. Contractor against those penal action or deregistration action has been taken/ initiated by our Government/semi Government organization/ Public sector undertakings / Corporation /ULB, etc will not be allowed to participate in these tenders. Tender Notice & Tender Document will be available on National information Centre system website <https://mahatenders.gov.in> on or before dt.07.07.2026 to dt.14.07.2026 up to 16.00 Hrs. Online tender shall be accepted on National information centre system Website on or before dt.14.07.2026 upto 16.00 hrs. The tender shall be opened after dt.15.07.2026 at 16.00 Hrs. in front of tenderer or their authorized representative. TMC/PRO/ Social Welfare/277/2026-27 Sd/- Dt.06.07.2026 Dy. Commissioner pls visit our official web-site Social Welfare Department www.thanecity.gov.in Thane Municipal Corporation

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002) The undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.: TCHH0636000100060110 / TCHIN0636000100060715 / TCHIN0687000100087505 / TCHIN06870001000218024

Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) : Mr. Rishabh Prakash Bhagat And Mrs. Geeta Rishabhkesh Bhagat

Amount & Date of Demand Notice : Rs. 20,80,642/- (Rupees Twenty Lakh Eighty Thousand Six Hundred And Forty Two Only), 20.04.2026

Date of Possession : 02.07.2026

Description of Secured Assets/Immovable Properties: Residential Flat bearing No.107, on the First Floor, admeasuring area of 643 Sq. Ft. (Built Up) approximately 59.75 Sq. Mtrs. C-Wing, Balaji Construction, Nitin Residency Building, Plot No. 3, Binsheti, Mauje Vasind, Taluka Shahapur, Thane District, Maharashtra.

Sd/- Authorised Officer For Tata Capital Housing Finance Limited
Place: Mumbai

PUBLIC NOTICE

NOTICE is hereby given that we are investigating the right, title and interest of Ms. Ritu Chaudhri, an adult, resident of 10-B-1, Great Eastern Royale, 333 Belasis Bridge, Tardeo, PO. Tulsiwadi, Mumbai, Maharashtra 400 034 ("Owner") in respect of the property more particularly described in the Schedule hereunder written ("Property"). Any and all persons/entities including an individual, Hindu undivided family, any bank or financial institution or non-banking financial institutions, an association of persons or a body of individuals whether incorporated or not having any share, right, title, claim, benefit, demand or interest against the Owner and/or in the Property or any part thereof by way of sale, exchange, let, lease, sub-lease, license, assignment, mortgage (equitable or otherwise), inheritance, bequest, succession, gift, lien, charge, maintenance, easement, trust, possession, attachment, injunction, lis-pendens, family arrangement / settlement, Decree or Order of any Court of Law, contracts / agreements, development rights, project management rights, development management rights, FSI / TDR consumption / transfer, partnership or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned at the address / email id mentioned below within 10 (ten) days from the date of the publication of this public notice, failing which, such claim/s and/or objection/s and/or demands, if any, shall be deemed to have been waived and/or abandoned. All claims/objections/demands addressed in response to this public notice should quote reference no. G0599.

SCHEDULE

All those pieces and parcels of the lands admeasuring in aggregate 0-88-9 situate at Village Khanavale, Taluka Panvel, District Raigad, Maharashtra and bearing the following gat number:

Gat No.	Hissa No.	Area as per 7/12 extract
82	2/A	0-57-70 out of total area of 0-73-70
82	2/B	0-02-50
83	2	0-28-70

Dated this 7th day of July, 2026
Sagar Kadam Partner DSK Legal

Advocates and Solicitors
1701, One World Centre Floor 17, Tower 2B, 841, Senapati Bapat Marg Elphinstone Road, Mumbai 400013
Email: srs.publicnotice@dslegal.com

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Viaromanaa Fashions (India) Private Limited
2.	Date of incorporation of corporate debtor	11-10-2011
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U19115MH2011PTC228295
5.	Address of the registered office and principal office (if any) of corporate debtor	321, 322, A-2, Shah & Nabar Industrial Estate, Sitarang Jambharg, Lower Parel, Mumbai - 400013
6.	Date of closure of Insolvency Resolution Process	02-06-2026
7.	Liquidation commencement date of corporate debtor	02-06-2026 (*)
8.	Name and registration number of the insolvency professional acting as liquidator	Chetan T Shah; IBBI Regn no: IBSBI/PA-001/IP-P00026/2016-17/10059
9.	Address and e-mail of the liquidator, as registered with the Board	Office No. 3, Wing-A, Satyam Shopping Centre, M. G. Road, Ghatkopar, Mumbai - 400077; chetanstah@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office No. 3, Wing-A, Satyam Shopping Centre, M. G. Road, Ghatkopar, Mumbai - 400077. liquidation.viaromanaa@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Viaromanaa Fashions (India) Private Limited on 02-06-2026. (*) - Change of Liquidator appointment order received on 04-07-2026

Name and signature of liquidator : Chetan T Shah
Date and place : 05-07-2026; Mumbai

PUBLIC NOTICE

NOTICE is hereby given to the public at large that under the instructions of our client we are investigating the right, title and interest of (i) Mr Rishabh Dinesh Punia [PAN: CSDPP0463R], (ii) Mr Rajendra Mohanlal Palrecha [PAN: AACPP2249Y], (iii) Messrs Premium Build Tech LLP (formerly known as Messrs Premium Buildtech Private Limited) [PAN: AAXFP3026E] and (iv) Evershine Builders Private Limited [PAN: AAACE2480P] ("Land Owners") to the Property more particularly described in the Schedule hereunder written and right, title, interest and entitlement of Oriental Real Estate LLP, a limited liability partnership having its registered office at OF 212 Gemstar Commercial Complex, Ramchandra Lane, Extn Road Malad West Mumbai, Maharashtra, India - 400064 ("ORE LLP") to develop the Property.

All persons having any right, title, benefit, interest, share, claim, demand and/or objection of whatsoever nature against / upon / in respect of the Property or any portion thereof by way of sale, development agreement, agency contract, sale of FSI, joint development agreement, development management agreement, contractor agreement, transfer, exchange, share, lease, sub-lease, assignment, mortgage, charge, lien, encumbrance, inheritance, bequest, succession, gift, maintenance, easement, trust, tenancy, sub-tenancy, leave and license, development rights, right of way, partition, deed of transfer, agreement for sale, memorandum of understanding, care-taker basis, covenant, negative lien, occupation, possession, family arrangement / settlement, lis pendens, decree or order or award of any court of law or any quasi-judicial body, contracts / agreements, or otherwise howsoever, and/or any person including any entity or bank or financial institution having custody or possession of the DA for any reason whatsoever, (collectively, "Claims"), are hereby required to make the same known in writing, along with documentary evidence, to the undersigned at Khaitan & Co. Advocates, at One World Centre, Tower 1C, 13th floor, Senapati Bapat Marg, Prabhadevi, Mumbai 400 013 and by email addressed to mumbai@khaitanco.com (marked to the attention of Abhiraj Gandhi) within 14 (fourteen) days from the date of publication hereof, failing which it shall be deemed that the claimant(s) has / have relinquished such Claims and/or waived the right to exercise such Claims and/or such Claims are not binding on our Client and the right, title and interest of Owners in the Property and the right, title, interest and entitlement of ORE LLP to develop the Property shall be deemed to be clear and marketable and free from all encumbrances of any nature whatsoever.

SCHEDULE

(Description of the Property)

All those pieces and parcels of freehold land admeasuring approximately 23,281.70 square meters and more particularly described in the table below, lying, being and situated at Marve Road, Malad (West) in P/North Ward, Mumbai and bounded as follows:

On and towards East : C.T.S. No. 580, 579, 578, 561
On and towards West : C.T.S. No. 601, 619, 620, 573, 570, 567
On and towards South : Malad-Marve 90 Feet Road
On and towards North : C.T.S. No. 566, 565, 537, 538

Sr No	Name of the Owner	CTS No of Village Malvani	Area (in square meters)
1	Rishabh Dinesh	562 (Part)	400
2	Punia	563 (Part)	1,487
3		564 (Part)	681
4		574 (Part)	1,446
5		585	5,271.70
6		589	78.60
7		590	272.90
8	Rajendra Mohanlal Palrecha	576	4,230.40
9	(i) Messrs	592	717
10	Premium Buildtech LLP and	593	267.50
11	(ii) Evershine	594	340.40
12	Builders Private Limited	595	429.50
13		597	1,533.80
14		598	5,657.40
15		599	468.50

Dated this 7th day of July 2026. For Khaitan & Co Sd/- Abhiraj Gandhi Partner

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45780430001014	1) Shaikh Nijamuddin Shaikh Madar (Borrower) 2) Rashiasabe Shaikh Nijamuddin (Co-Borrower)	18.04.2026 Rs.3,98,719.13/- (Rupees Three Lakhs Ninety Eight Thousand Seven Hundred Nineteen and Thirteen Paise Only) as of 15.04.2026	Date: 02.07.2026 Time: 02:50 PM Symbolic Possession
Description of Secured Asset: All that piece and Parcel of the Immovable Property Being Situate at Grampanchayat Property No.140, Mouje Pimpalgaon (Mu), Tal-Palamb, District-Parbhani, 431720. Adm. Area is East-West Side 60 Ft. X South-North Side 15 Ft. Total Area is 900 Sq.Ft. On Or Towards: Towards East by: 10 Ft. Road, Towards West by: Open Plot Of Raju Sontakke, Towards South by: Shaikh Ramjan, Towards North by: Shaikh Ajmuddin				
2	45639420000074	1) Ajay Anna Bhalerao (Borrower) 2) Sunita Anna Bhalerao (Co-Borrower)	17.04.2026 Rs.6,64,692/- (Rupees Six Lakhs Sixty Four Thousand Six Hundred Ninety Two Only) as of 13.04.2026	Date: 03.07.2026 Time: 12:21 P.M. Symbolic Possession
Description of Secured Asset: All that piece and Parcel of the Immovable Property Being Situate Block No.3, Plot No.53, Within Mangaluri Park Phase- 2, Comprising Plot No.53+54 of Survey No.238/1 Situated Within the Grampanchayat Limits Of Mouje Kusumba Khurd Having a Plot Area of 38,903 Sq.Mtr. and a Built-Up Area of 31,90 Sq.Mtr. On Or Towards: Towards East by: Block No.6 Plot No.53, Towards West by: 18 Mtr. Road, Towards South by: Block No.4, Plot No.53, Towards North by: Block No.2, Plot No.53				
3	45630440000040	1) Gunavant Shaikh Koli (Borrower) 2) Laxmi Gunvant Sonawane (Co-Borrower)	17.04.2026 Rs.2,61,274.25/- (Rupees Two Lakhs Sixty One Thousand Two Hundred Seventy Four And Twenty Five Paise Only) as of 13.04.2026	Date: 06.07.2026 Time: 09:50 A.M. Symbolic possession
Description of Secured Asset: All that piece and Parcel of the Immovable Property Being Situate at Grampanchayat Mikat No.3129/3, Mouje Aasoda, Tal-Dist-Jalgaon, 425001, Total Admeasuring The Total Built Up Area of the Open and Constructed Residential Space Is 680 Sq.Mtr. On Or Towards: Towards East by: Road, Towards West by: Pradip Shaikh Sonawane Gph No.3129 /2 Rampeth Valmik Nagar, Towards South by: Road, Towards North by: Road				
4	32379630001420	1) Sanjay Arjun Awate (Borrower) 2) Chhaya Sanjay Awate (Co-Borrower), 3) Indumati Arjun Awate (Co-Borrower)	18.04.2026 Rs.15,32,251.07/- (Rupees Fifteen Lakhs Thirty Two Thousand Two Hundred Fifty One and Seven Paise Only) as of 15.04.2026	Date: 03-07-2026 Time: 04:15 P.M. Symbolic possession
Description of Secured Asset: All that piece and Parcel of the Immovable Property Being Situate at Grampanchayat House No.81, Mouje Jamgaon (Aagalgaoon), Tal-Barshi, Dist-Solapur, 413401. Adm. Area is East-West Side 28 Ft. X South-North Side 37.6 Ft. Total Area is 1050 Sq.Ft. On Or Towards: Towards East by: Vajinath Suryabahn Awate, Towards West by: Grampanchayat Road, Towards South by: Grampanchayat Road, Towards North by: Mohan Mahadev Awate				

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Sd/- Authorised Officer For. Jana Small Finance Bank Limited
Date: 06.07.2026

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Office No.704/705, Modi Plaza, Opp. Laxminarayan Theatre, Mukund Nagar, Satara Road, Pune-411037.

UNIHEALTH HOSPITALS LIMITED
(Formerly Unihhealth Consultancy Limited)
CIN: L85100MH2010PLC200491
Regd. Office: H 13 & 14, Everest Building, 156 Tardeo Road, Tardeo, Mumbai - 400034
Tel No. 02223544625/27, E-mail id: cs@unihhealthonline.com
Website: <https://www.unihhealthonline.com>

NOTICE OF 17th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 17th Annual General Meeting (AGM) of the members of Unihhealth Hospitals Limited (the 'Company') will be held on Tuesday, July 28, 2026 at 12.30 p.m. (IST) through Video Conferencing (VC) or other Audio Visual Means ("OAVM"), to transact the business as set out in the Notice of AGM.

The Notice of the AGM along with the Integrated Annual Report for the Financial Year 2025-26 ("Annual Report") has been sent on July 06, 2026 only by electronic mode to those Shareholders whose email addresses are registered with the Company/Depository Participants in accordance with General Circular dated May 5, 2020 read with General Circulars dated April 8, 2020, April 13, 2020, September 25, 2023, September 19, 2024 and subsequent circulars issued in this regard, latest being dated September 22, 2025 (collectively referred to as "MCA Circulars") and Circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 5, 2023, October 7, 2023 and October 3, 2024 issued by the Securities and Exchange Board of India ("SEBI Circulars") and relevant provisions of the Companies Act, 2013 and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The same is also available on the website of the Company viz. <https://www.unihhealthfinancials.com/>, on the website of the stock exchange www.nseindia.com and also on the website of National Depositories Services Limited (NSDL) www.evoting.nsdl.com. The Company shall also send a physical copy of the Integrated Annual Report to those Members who request for the same at cs@unihhealthonline.com mentioning their Folio no/DP ID and Client ID. The company, in accordance with Regulation 36(1)(b) of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 is also sending letter to the shareholders who have not registered their email addresses with the company, providing a direct web link to the Integrated Annual Report along with its relevant details.

In compliance with provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by Companies (Management and Administration) Rules, 2015, Secretarial Standard on General Meetings (SS 2) issued by the Institute of Company Secretaries of India (ICSI) and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, each as amended, Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system from a place other than the venue of the AGM ("remote e-voting"), provided by NSDL and the business may be transacted through such voting. The remote e-voting shall commence on Saturday, July 25, 2026 at 9:00 a.m. (IST) and will end on Monday, July 27, 2026 at 05:00 p.m. (IST). No e-voting shall be allowed beyond the said date and time and the portal shall be blocked forthwith. A vote once cast on the resolution, would not be allowed to be changed subsequently.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid up equity share capital of the Company as on Tuesday, July 21, 2026 ("cut-off date"). Any person, who is a Member of the Company as on the cut-off date is eligible to cast vote on all the resolutions set forth in the Notice of AGM using remote e-voting or e-voting through the AGM.

The facility for voting through electronic means shall also be made available during the AGM being held through VCI/OAVM and members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right to vote at the meeting. The members who have cast their vote by remote e-voting prior to the meeting may also attend the meeting but shall not be entitled to cast their vote again at the AGM.

Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot User Details/Password" option available on <https://www.evoting.nsdl.com/>.

Ms. Shalini Bhat (Membership No. FCS: 6484) or failing her Ms. Jigyasa N. Ved (Membership No. FCS: 6488) of M/s Parikh & Associates, Practising Company Secretaries are appointed as the Scrutinizer for conducting the voting process (including remote e-voting) in a fair and transparent manner. The Results along with the Scrutiniser's Report shall be declared within 2 working days from the conclusion of the AGM and shall be placed on the Company's website, <https://www.unihhealthonline.com/> and on the website of NSDL and communicated to National Stock Exchange of India Limited i.e. at www.nseindia.com where the shares of the Company are listed.

In case of any queries or issues regarding attending AGM/e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting manual available at www.evoting.nsdl.com under help section or contact - Mr. Suketha Shetty, NSDL, at evoting@nsdl.com, 022-48867000 or Mr. Akash Sharma, Assistant General Manager M/s Bigshare services Private Limited, Office No SB-2, 6th Floor Pinnacle Business Park, Next to Ahala Centre Mahakali Caves Road, Andheri (East) Mumbai - 400093. Phone Nos: 02262638200/299 Email id: investor@bigshareonline.com Website: <https://www.bigshareonline.com/>

By order of the Board,
For Unihhealth Hospitals Limited
Sd/-
Dehshna Jain
Company Secretary & Compliance Officer

Place : Mumbai Date : July 07, 2026

BRIHANMUMBAI MAHANAGARPALIKA

Assistant Commissioner D ward Office

OACD/2220/AE(M) Dated 06.7.2026

E-Tender NOTICE

The Commissioner of Brihanmumbai Municipal Corporation invites Quotation for the works as shown below:

Sr. No.	Name of the work and Earnest Money Deposit (EMD)
1	2
1	Tender for "Erection of water proof Shamiyana in Mild Steel Structure with seating arrangement (furniture) for VIP's, Consulates at Swrajyabhoomi Girgaum Chowpatty with Snacks, Vanity Van, Flower decoration during Ganapati immersion-2026" (Tender No-2026-MCGM-1314883-1) Earnest Money Deposit with G.S.T. (EMD) -Rs 81000/-
2	Arrangement of lifting & transportation of Mild Steel Plates (500 Units approx.) from Marol Yard / Veravali Hill Reservoir to Girgaum Chowpatty and Girgaum Chowpatty to Marol Yard / Veravali Hill Reservoir and Providing Hydra, Welding machines for laying & dismantling of Steel Plates with sufficient Manpower & Machinery and Supply of Dozer, Vibro Roller & JCB during Ganpati immersion - 2026 at Swrajyabhoomi Girgaum Chowpatty in D Ward" Tender No-2026-MCGM-1314881-1) Earnest Money Deposit (EMD) -Rs 28000/-

For further details log on to <https://mahatenders.gov.in>

Sd/-
PRO/739/ADV/2026-27 Ward Ex. Eng. D Ward
Keep the terraces clean, remove odd articles/junk/scrap

ICICI Bank
Branch Office: ICICI Bank Ltd Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400

